

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA

STARRED QUESTION NO. 44

TO BE ANSWERED ON JULY 19, 2017

CHEATING CASES IN METRO CITIES

No. 44\* PROF. RAVINDRA VISHWANATH GAIKWAD

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether cases of cheating in the name of providing houses in metro cities of the country have come to light;
- (b) if so, the details thereof for the last two years, State-wise;
- (c) the number of cases out of them on which action has been taken so far; and
- (d) the details of action taken/being taken by the Government against such fraudsters/thugs?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND  
URBAN AFFAIRS  
[RAO INDERJIT SINGH]

(a) to (d): A statement is laid on the Table of the Sabha.

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STATEMENT REFERRED TO THE LOK SABHA STARRED QUESTION NO. 44\* DUE FOR 19.07.2017 REGARDING CHEATING CASES IN METRO CITIES.

(a) to (d): Yes, Madam. Housing is a State subject. Providing housing in the metro cities (other than Delhi) is the responsibility of State/UT Governments through its agencies. In Delhi, the houses are provided by Delhi Development Authority (DDA) and Government of National Capital Territory of Delhi (GNCTD). State/UT Governments redress any kind of complaints regarding houses. All the States/UTs and DDA except UT Administration of Chandigarh and State Govt. of Maharashtra have informed that they have not received any case of cheating in the name of providing houses in their respective metro cities.

UT Administration of Chandigarh has reported that they have received three such cases, out of which two cases have been cancelled and one case is under investigation. State Govt. of Maharashtra has received a complaint of cheating case under Credit Linked Subsidy Scheme (CLSS) of Pradhan Mantri Awas Yojana (Urban) mission at Pune. The relevant documents and information has been given to Economic Offence Wing (EOW) Crime Branch, Pune. A First Information Report (FIR) has been filed against the Maple Group at Shivaji Nagar police station, Pune. State Mission Directorate, Pradhan Mantri Awas Yojana (PMAY) has directed Maharashtra Housing and Area Development Authority (MHADA) to conduct a thorough enquiry by the Chief Vigilance & Security Officer.

It had come to the notice of the Ministry that an organization with name National Housing Development Organisation (NHDO) purportedly staking a claim to be a part of the Ministry and had requested Directorate of Advertising and Visual Publicity (DAVP) to open an accounting head for organising Rashtriya Awas Divas Event under the Housing for All Programme. The Ministry responded to DAVP that NHDO is not a part of the Ministry. This Ministry further requested Delhi Police to investigate the matter. Delhi Police has lodged an FIR against NHDO under IPC Section 420, 406, 120 and section 3/5 of Emblems and Names (Prevention of Improper Use) Act, 1950.

In order to deal with alleged complaints/representations regarding bogus builders/developers who have registered and enlisted a large number of customers for allotment of economically weaker sections/lower income group houses in the name of Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] Mission, the following actions have been taken by the Ministry:

(i) In order to ensure transparency and facilitate the citizens in registration for demand assessment, the Ministry has enabled the facility of online application using the platform of Common Service Centre (CSC) and PMAY (U) MIS Portal.

(ii) A disclaimer has been posted on the website of the Ministry intimating general public that this Ministry has not authorized any private entity or person to collect money as a consideration for availing of any benefit under the PMAY (U) Mission.

(iii) State/UT Governments have been requested to issue disclaimer/public notice cautioning the general public about unscrupulous individuals/ entities from cheating the general public.

(iv) Principal Secretaries/ Secretaries in charge of Housing/ Urban Development have been requested to exercise vigil on such advertisements or instances where the nomenclature of PMAY (U) Mission is being used with mala fide intentions and to proceed against the wrongdoers as per law. The States/ UTs have further been advised to issue appropriate instructions to the concerned officials at the district/ULB level for similar action at their end.

(v) A public notice cautioning general public against possible fraud in the name of PMAY (U) (coloured advertisement) has been published on 14th May, 2017 in 51 major regional dailies (pan India) through DAVP.

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